CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

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C.P.NO.45/96 in D.A.NO.1601/95

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J) Hon'ble Shri R.K. Ahoeja, Member(A)

New Delhi, this 16th day of August, 1996

Gurmeet Singh G-5, Chenakyapuri NEW D& HI.

> :

petitioner

(By Shri D. N. Goverdhan, Advocate)

Versus

- 1. Shri Naresh Kumar DCP, 3rd Bn. DAP Kingsway Camp DEL HI.
- 2. Shri D. T. Barde
 DCP, 3rd Bn. DAP
 (presently posted in DCP Ist Bn.)
 Kingsway Camp
 DEL HI. Respondents

(By Shri Rajinder Pandita, Advecate)

O R D E R(Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The order Heard the Counsel on either side. passed by the respondents which apparently was against the order passed by the Tribunal have since been recalled and an appropriate order has been They have also expressed regret issued by them. and prayed that the further action in the matter Learned counsel for the Patitioner may be dropped. states that though the Patitioner's grievance has been redressed, the respondents have not tendered Though, the word appology unconditional appolegy. has not been mentioned in their replies, the respondents have regrets the estion in support of the the direbus. compliance report. A feeling of repentance is obvious from the raply affidavit, therefore, we do nat

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consider it necessary to proceed further in this matter. Therefore, Contempt Patition No.45/96 is therefore closed and the natice issued to the respondents shall shands discharged. No. costs.

(R.K.AHOOJA) MEMBER(A) (A.V.HARIDASAN) VICE-CHAIRMAN(J)

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